

Cr1.A.No. 628-629 OF 2001
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
ITEM NO. 102 (DEATH CASE) COURT NO. 8 SECTION II/IIA
PART-HEARDSE

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRL. APPEAL NO(s) 628-629/2001

SURENDRA S. RAUTELA @
SURENDRA S.S BENGALI

Appellant (s)

Versus

STATE OF BIHAR NOW STATE OF JHARKHAND Respondent (s)
(with appln. for exemption from filing O.T. and permission to place
addl. documents on record)
With Cr1.Appeal No.630/2001 (with appln. for bail and Office Report)
SLP (Cr1.) Nos. 1964-1965/2001 (with appln. for stay and Office Report)

Date:07.11.2001 This/These Appeal(s) was/were called on for hearing
today.

CORAM:

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE MR. JUSTICE B.N. AGRAWAL

For the Appellant (s)
in Cr1 A 628-629/2001

Mr.P.S. Mishra,Sr.Adv.,
Mr.Himanshu Munshi,Adv.

in Cr1.A.630/01

Mr.Ranjit Kumar,Sr.Adv.,
Mr.Amboj Kumar Sinha,Adv.,
Mr.Varun Goswami,Adv.

for the State Petitioner/
Respondent

Mr.S.B. Sanyal,Sr.Adv.,
Mr.Ashok Mathur,Adv.,
Mr.Rajesh Pathak,Adv.

Mr.L.R. Singh,Adv.(N/P)

Upon hearing counsel the Court made the following

O R D E R

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Mr. Ranjit Kumar, learned senior counsel resumed his
arguments at 11.40 a.m. and concluded at 12.05 p.m. Thereafter
Mr. S.B. Sanyal, learned senior counsel made his submissions.
Arguments concluded
Judgment reserved.

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(D.L. Chugh)
Court Master

(K.K. Chadha)
Court Master